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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

OA. 732/95.

Date of order: 16-2-96.

Between:-

K.T.Sastry

...

Applicant.

And

1. Government of India rep. by its Secretary,
Ministry of Railways, New Delhi.
2. Railway Board rep. by its Secretary,
'Rail Bhavan', New Delhi.
3. South Central Railway rep. by its General
Manager, Rail Nilayam, Secunderabad.
4. Senior Divisional Personnel Officer,
Divisional Office, South Central Railway,
Guntakal, A.P.

...

Respondents.

Counsel for the Applicant: Mr. Y. Suryanarayana

Counsel for the Respondents: Mr. V. Bheemanna, SC for Rlys.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

HON'BLE TRIBUNAL MADE THE FOLLOWING ORDER:-

This O.A. was filed praying for quashing the
proceedings No.C/P.500/T-207/KAR, dt. 24.6.1994 and for
issuance of consequential direction to the respondents to
implement the Circular No.412 issued under OMs. No.P(RT)
407/P/Vol.IX, dt. 5.9.1962.

It is now stated that the applicant instructed
the learned counsel to withdraw this O.A. and accordingly
the letter dt. 15.2.1996 was filed.

Hence this O.A. is dismissed as withdrawn. No costs.

Amrit Singh
Dy. Registrar(Jud1)

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Copy to:-

1x ~~Government of India~~

1. Secretary, Ministry of Railways, New Delhi.
2. Government of India, New Delhi.
2. Railway Board Secretary, Railway Board,
Rail Bhavan, New Delhi.
3. South Central Railway rep. by its General
Manager, Rail Nilayam, Secunderabad.
4. Senior Divisional Personnel Officer,
Divisional Office, South Central Railway,
Guntakal, A.P.
5. One copy to Mr. Y. Suryanarayana, Advocate, CAT, Hyd.
6. One copy to Mr. V. Bheemanna, SC for Rlys,
CAT, Hyderabad.
7. One spare copy.

kku.

87-732/95

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M.A)

Dated: 16-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

732/95

T.A.No.

(W.P.No. _____)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered Rejected.

No order as to costs.

